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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.203/2003 IN O.A.NO.791/2002

Friday, this the 30th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Banarsi Lal  
s/o Late Choudhary Ram  
E-5/35, DDA Flats  
Nand Nagri, Delhi-93

..Applicant

(By Advocate: Shri S.N.Anand)

Versus

1. Ms. Shailaja Chandra  
Chief Secretary  
Govt. of NCT of Delhi  
Delhi Secretariat  
IP Estate, New Delhi

2. Shri R.K.Verma  
Secretary-cum-Director (Employment)  
Govt. of NCT of Delhi  
2, Battery Lane, Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

On 1.10.2002 while disposing of OA-791/2002, this  
Tribunal had directed:-

"6.... However, we are of the considered  
view that keeping in view the long  
service of 35 years put in by the  
applicant and that the period of  
unauthorised absence is only 8 days for  
which the applicant has given medical  
certificate from the nursing assistant  
instead of the doctor, the penalty  
awarded is too harsh. It is therefore  
directed that respondents shall consider  
imposing punishment of compulsory  
retirement on the applicant instead of  
removal from service."

2. The applicant claims that despite directions of  
this Tribunal, no action has been taken by the  
respondents.

*MS Ag*

(2)

3. Perusal of the order reveals that no time frame has been mentioned by the Tribunal. In that view of the matter, at this stage, the contempt petition is disposed of with direction that respondent No.2 would comply with the directions of this Tribunal dated 1.10.2002 within four months of the receipt of a certified copy of the present order.

3. Registry should communicate this order to the concerned respondent.

(Govindan S. Tampi)  
Member (A)  
/sunil/

(V.S. Aggarwal)  
Chairman